

31

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.131/(MAH)/2017

CORAM:

Present:

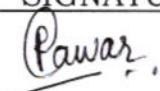
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: ANZ Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act 1956

S. No.	NAME	DESIGNATION	SIGNATURE
31	PRERANA JADHAV	PCS	

ORDER

CP No. 131/66/NCLT/MB/MAH/2017

The Professional appearing on behalf of the Petitioner herself having stated that the company is not doing any business and it is likely to be closed very soon, we want to know as to what is the reason behind the proposal for reduction of share capital, when liability side is showing around Rs. 45 crores and odd. In view of the same, RoC is hereby directed to file report in respect of this reduction. Likewise, the Petitioner's side is also directed to explain as to why this proposal should not be rejected.

Since RoC has been directed to file report, the Petitioner is hereby directed to supply copy of the Petition to the RoC within 7 days hereof.

List this matter on **04.10.2017**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)